

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
SEVENTIETH REPORT

(Fourth Lok Sabha)

On behalf of the Committee on Private Members' Bills and Resolutions, I, having been authorised by the Committee to present the Report on their behalf, present this Seventieth Report.

2. The Committee met on the 14th December, 1970, for—

- I. Allocation of time to the Resolution set down in the List of Business for Friday, the 18th December, 1970.
- II. Classification and allocation of time for discussion of Bills (vide Appendix).
- III. Reconsideration of the classification of the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1970 (Insertion of new section 8A) by Shri Panna Lal Barupal.

Allotment of time to Resolutions

3. The Members whose Resolutions had been included in the List of Business for the 18th December, 1970 had been invited to present their views on their Resolutions before the Committee. None of them attended the sitting.

4. The Committee recommended the allocation of time as follows:—

- (1) Resolution regarding Supply of raw material and finance to small scale industries. 2 hours
- (2) Resolution regarding Specifying of backward classes and their development. 2 hours

Classification and allocation of time to Bills

5. The Members concerned had been invited to present before the Committee their views on their Bills. Shri N. Dandekar attended the sitting.

6. After considering all aspects of the Bills, the Committee placed all the Bills in Category 'B' and recommended allocation of time for each of these Bills as shown in column 5 of the Appendix.

Reconsideration of the Classification of a Bill

7. The Committee then considered the request of Shri Panna Lal Barupal to reconsider their earlier decision (vide Sixty-fifth Report) and place his Bill, namely, the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1970 (Insertion of new section 8A) in category 'A'. Shri Panna Lal Barupal, who had been invited, attended the sitting and expressed his views.

The Committee placed the Bill in category 'A'.

Recommendations

8. The Committee recommended that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the reclassification of the Bill, as shown in paragraph 7 above, be agreed to by the House.

NEW DELHI:

December 14, 1970
Agrahayana 23, 1892 (Saka)

D. K. KUNTE,

Acting Chairman,
Committee on Private Members' Bills
and Resolutions.

APPENDIX

S. No.	Name of the Bill and the Member-in-charge	Bill No.	Category allotted	Time allotted by the Committee
1	The Salaries and Allowances of Ministers Bill, 1970 by Shri N. Dandekar.	132 of 1970	B	2½ hours
2	The Stock Exchange (Representation of Employees on Governing Body) Bill, 1970 by Shri George Fernandes.	128 of 1970	B	1 hour
3	The Exhibition of Cinematograph Films Bill, 1970 by Shri George Fernandes.	129 of 1970	B	1 hour
4	The Constitution (Amendment) Bill, 1970 (<i>Amendment of the Seventh Schedule</i>) by Shri Om Prakash Tyagi.	122 of 1970	B	1½ hours
5	The Constitution (Amendment) Bill, 1970 (<i>Amendment of article 174</i>) by Shri Om Prakash Tyagi.	121 of 1970	B	2 hours
6	The Constitution (Amendment) Bill, 1970 (<i>Amendment of article 348</i>) by Shri Om Prakash Tyagi.	123 of 1970	B	2 hours
7	The Workmen's Compensation (Amendment) Bill, 1970 (<i>Amendment of sections 2 and 15</i>) by Shri Nath Pai.	120 of 1970	B	2 hours